

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-348 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

NAME OF THE COMPANY: M/s. Rachna Sarces Vs. Charming Apparels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

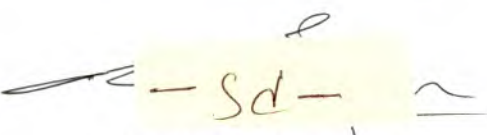
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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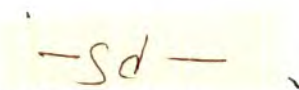
Present:	Mr. Mayank Goel, Advocate for Operational Creditor Ms. Monamshel Maring, Advocate for Operational Creditor Mr. Manish Aggarwal for Corporate Debtor			
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ORDER

Bank statement of account of the Respondent has been produced. However, entries mentioned therein have been duly accounted for in the ledger account maintained by the Petitioner. The present claim is made over and above the payments referred to and relied upon.

Be listed for arguments on 24th October, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)

(Sapna Bhatia)